

CONTRACT AGREEMENT FOR PEST CONTROL SERVICES

This agreement is made on the 2nd May 2022

Between

M/s Best Pest Control,
Kavungal Arcade, NH-47,
Mannuthy, Trissur-680651
Kerala, India
(First Party)

And

JOSEPH.K.K
K.M BAKERS-MANGO BAKERS
GURUVAYUR
(Second party)

Whereas the first party is fully equipped and have necessary resources and expertise to undertake pest control services which had been explained in the offer quotation submitted to the second party for the pest control services in the premises **Joseph .K.K, K.M.bakers-Mango Bakers, Guruvayur** and the second party agreed to do so.

NOW THIS AGREEMENT WITNESSTH, it is hereby declared and agreed as follows;

1. The period of the contract shall be for ONE YEAR commencing from 02.05.2022
2. Cost for the contract per mensum shall be Rs.1500 /- plus 18% GST
3. The frequency of service will be One times in every month.
The second party undertakes to ensure the co-operation of the employees at the premises **Joseph .K.K, K.M.bakers-Mango Bakers, Guruvayur** to enable first party's technicians to carry out the treatment in the most effective manner.
4. Every visit by the first party's authorized service technician will be entered in the register kept for the purpose.
5. Area treated will be entered in a separate register in which concerned area - in -charge of the second party also needs to sign.
6. The second party undertakes to keep a representative and / or the person present at all times while the treatment is being carried out as a matter of safety and/ or to avoid any allegations of whatsoever nature.
7. The first party shall not be responsible for failures of service in the event, the instructions given, are not followed or the treated areas are disturbed / washed or uprooted.
8. The contract is for providing services in the premises covered under the contract. In the event of change of address, a fresh contract needs to be entered into for providing the service as the case may be.

9. Contract charges are payable by cheque drawn in favour of Best Pest Control based on the invoice submitted by the second party on the last day of the month of service and payment shall be released in the 1st week of the subsequent month.
10. This contract supersedes all prior agreements, undertakings or arrangements, oral or written between the parties in the subject matter.
11. If at any time during the contract period the cockroach & Rodent against which the services is provided re-appears subject to compliances and observations of the conditions and instructions thereto in the contracted premises the company shall carry out re-service and shall make sure premises **Joseph .K.K, K.M.bakers-Mango Bakers, Guruvayur** is Cockroach & Rodent free.
12. The Company gives instructions before and after the service, which should be followed by employees of premises **Joseph .K.K, K.M.bakers-Mango Bakers, Guruvayur**. If the instructions given are not followed, the company shall not be liable for any injuries, death, or any consequential damage of whatsoever nature to any person or for any damage to the interior and or exterior structures of the building /rooms/walls/cabins/floors as the case may be which may occur while performing the duty to provide services in the matter.
13. Best Pest control shall not, by any means, be or become liable to the owners for any damage suffered by the second party directly or indirectly through the presence of Cockroach or rodents in the premises. The only liability of Best Pest Control will be restricted to treat the said premises and ensure the control of the cockroach or rodents, for which the second party has signed contract with Best Pest Control.
14. To premises **Joseph .K.K, K.M.bakers-Mango Bakers, Guruvayur** as PEST FREE ZONE, instructions given by our staff and supervisors in connection with the pest control treatment are strictly to be followed.
15. In case the second party is not satisfied with the service of the first party, the second party is at liberty to terminate the contract at any time.

I/We agree that the service contract is based on the information provided above.

Signature of the first Party:

I/we agree to the aforesaid terms and conditions of the service contract.

Signature of the Second Party:

